
Smt. Maya Majee Vs The State of West Bengal and Others

C.A.N. No. 10324 of 2012 in Writ Petition No. 2503 (W) of 2012

Court: Calcutta High Court

Date of Decision: March 1, 2013

Citation: (2013) 4 WBLR 895

Hon'ble Judges: Biswanath Somadder, J

Bench: Single Bench

Final Decision: Dismissed

Judgement

Biswanath Somadder, J.

The main writ petition was dismissed on 26th April, 2012. Subsequently, a restoration application was filed,

which appeared on 17th August, 2012, when none appeared in support of the restoration application. Thereafter, when the matter was again taken

up for consideration on 24th August, 2012, this Court dismissed the application for restoration while observing that the application was not

interested in prosecuting the matter. Now the present application has been filed on 12th October, 2012, seeking restoration of the restoration

application, which stood dismissed on 24th August, 2012. Even today none appears in support of the instant application when the matter is taken

up for consideration. Clearly, the applicant is not interested in prosecuting his matters. Successive applications of this nature tantamount to abuse of

the process of Court and should not be encourage. The present application is liable to be summarily dismissed on this ground alone and is

accordingly dismissed.